

Central Administrative Tribunal  
Ernakulam Bench

OA 91/98

Ernakulam, this the 19th day of January 1998.

Hon'ble Mr A.V. Haridasan, Vice Chairman (J)  
Hon'ble Mr S.K.Ghosal, Member (A)

R. Hemalatha  
D/o R. Kuttappan  
Areekara Veedu  
Thripperunthura P.O.  
Mavelikkara.

...Applicant

(By advocate: Mr P.C.Chacko)

Versus

Union of India represented by the

1. Secretary  
Ministry of Communications  
Department of Posts  
Dak Bhawan  
New Delhi.
2. The Post Master General  
Central Region, Kochi.
3. The Superintendent of Post Offices  
Mavelikkara. ....Respondents.

(By advocate: Mr M.H.J.David, ACGSC)

O R D E R (oral)

By Mr A.V. Haridasan, Vice Chairman (J)

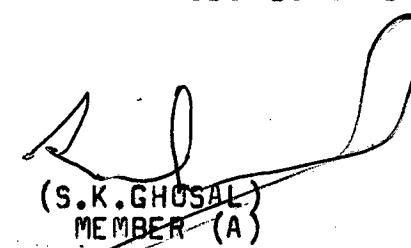
Applicant who has applied for selection and appointment as Extra Departmental Sub Postmaster, Valiyaparambu Sub Post Office, under the third respondent alongwith other candidates sponsored by the Employment Exchange has filed this application for a direction to the third respondent to consider the candidature of the applicant also. The application has been filed because she apprehended that her candidature may not be considered as her name was not sponsored by the employment exchange.

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2. When the application came up for hearing today, learned counsel for the respondents states that in view of the ruling of the Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, Andhra Pradesh Vs. K.B.N. Visweswara Rao & Ors. 1996 (6) SCC 216, the respondents would consider the candidature of the applicant also though her name may not be sponsored by the Employment Exchange.

3. In the light of what is stated above, the application is disposed of with a direction to the respondents to consider the candidature of the applicant also for the post of Extra Departmental Sub Postmaster, Valiyaparambu sub P.O., though her name may not be sponsored by the employment exchange.

There will be no order as to costs.

  
(S.K. GHOSAL)  
MEMBER (A)

  
(A.V. HARIDASAN)  
VICE CHAIRMAN (J)

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